GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS & SPORTS DEPARTMENT OF SPORTS

LOK SABHA UNSTARRED QUESTION No. 3419 TO BE ANSWERED ON 21.03.2023

Match Fixing Cases

†3419. SHRI RAVINDRA KUSHWAHA: SHRI RAVI KISHAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware of the large scale match fixing/betting cases relating to various sports and if so, the details thereof and the reaction of the Government thereto;
- (b) the number of such cases reported during the year 2021-22 and the present status of investigation in such cases; and
- (c) whether there is any law which criminalises match-fixing and spotfixing in sports and if so, the details of law/provisions applicable to prosecute such persons accused of match-fixing and spot-fixing?

ANSWER THE MINISTER OF YOUTH AFFAIRS AND SPORTS [SHRI ANURAG SINGH THAKUR]

(a) to (c): Betting and Gambling are State subjects as per item No. 34, List II of the Seventh Schedule under Article 246 of the Constitution of India. Match fixing in sports is also closely associated with betting. Betting and match fixing, being subject matters in the domain of States, the Ministry of Youth Affairs & Sports does not maintain data about cases of betting/match fixing in sports.

At present, cases of match / spot fixing are dealt with under the provisions of Indian Penal Code.
